



**The Tripura Boarding House (Admission,
Regulation and Grant of Stipend to Sch. Tribes
& Sch. Castes Students) Rules, 1999**



GOVERNMENT OF TRIPURA
DIRECTORATE OF WELFARE FOR SCH. TRIBES

No. F. 14-2/TW/STIPEND/98-99.

Dated, Agartala, the 31st July, 1999.

NOTIFICATION

THE TRIPURA BOARDING HOUSE (ADMISSION, REGULATION AND GRANT OF STIPENDS TO SCH. TRIBES & SCH. CASTES STUDENTS) RULES 1999.

The State Government makes the following Rules to regulate the admission of students belonging to Sch. Tribes and Sch. Castes into Boarding Houses in Tripura and grant of stipend to them.

1. RULE :

1. SHORT TITLE, EXTENT AND COMMENCEMENT :

(i) These Rules shall be called the Tripura Boarding House (Admission, Regulation and Grant of stipend to Sch. Tribes & Sch. Castes Students) Rules, 1999.

(ii) These Rule shall extend to the whole of Tripura.

(iii) These Rules shall come into force on and from the date of its publication in Tripura Gazette.

2. DEFINITION :

In these Rules unless the context otherwise requires :

(i) "Boardtr" means a student who reads in any class upto Class-XII and who has been admitted to a Boarding House and includes a student who has been allowed to stay in such Boarding House from year after year as per the provisions of these Rules.

(ii) "Boarding House" means a boarding house attached to a particular Educational Institution(s) either run or recognised by the Government of Tripura and includes residential hostel attached to Ashram School or Residential School run by Tripura Sch. Tribes Residential Educational Institution Society.

(iii) "Committee" means Sub-Divisional Level Boarding House Committee and Institutional Level Boarding House Committee constituted as per provisions of these Rules.

(iv) "Head of the Institution" means the Headmaster or Headmistress or as the case may be, any other authority which is for the time being entrusted to discharge the functions of the Headmaster or as the case may be Headmistress of a School.

(v) "Guardian" means the father, mother, brother of the student and other relative(s) who unconditionally bears the educational expenses of the student.

(vi) "School" means all Government and Grant-in-Aid Schools in the State of Tripura recognised by the Government of Tripura or as the case may be, by the "Tripura Board of Secondary Education" or by the Tripura Tribal Areas Autonomous District Council or by any authority which is passed by an act of State Legislature or Parliament.

(vii) "Scheduled Tribes & Scheduled Castes" means such castes or tribes as are specified by order made by the President under Article-341(1) and 342(1) of the Government from time to time, in so far as the specification pertain to the State of Tripura.

(viii) "Stipend" means stipend sanctioned under these Rules.

3. ELIGIBILITY :

No student shall be eligible for admission in a Boarding House and for stipend unless he/she is a :

(1) Permanent Resident of Tripura,

(2) A member of Sch. Tribes/Sch. Castes Community.

(3) Resident of a place where there is no School for providing required educational facilities within a distance of 3 (three) K.M. from the temporary or permanent residence of the parent or guardian of the student or of the student himself or herself where such school student has no Parent living or has no guardian.

4. BOARDING HOUSE COMMITTEE :

(1) There shall be a Sub-Divisional Level Boarding House Committee to manage and supervise the Boarding Houses within the Sub-Division and shall consist of.

(a) The Sub-Divisional Officer as Chairman.

(b) The SDTWO as the Member-Secretary,

(c) All the Heads of Schools/Institutions attached with such Hostels within the Sub-Division.

(2) The Sub-Divisional Level Boarding House Committee referred to in Sub-Rule-(1) of Rule-4 shall be constituted by a Notification to be made by the Sub-Divisional Officer and shall have the power:—

- (a) To formally approve the admission of Sch. Tribes and Sch. Castes students as re-commended by the Institutional Level Boarding House Committee in exercise of Rule 6(5) of these Rules,
- (b) To recommend sanction of stipend to Tribal Welfare and S.C. Welfare Department, as the case may be,
- (c) To withhold the disbursement of stipend,
- (d) To expel the boarder(s) for violation of prescribed Rules,
- (e) To appoint Boarding House Superintendent,
- (f) And to take any action required for improving the overall condition of a Boarding House.

(3) There shall be a Boarding House Committee at Institutional Level for selection of students to be admitted in the Boarding House. This Committee shall consist of the following:

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| (a) S. D. T. W. O. | — | Chairman. |
| (b) Head of the Institute. | — | Member-Secretary. |
| (c) Superintendent of B. H. | — | Member. |
| (d) 2 (two) Teachers. | — | Member. |
| (e) One Non-Official of the locality to be nominated by the SDO. | — | Member. |

(4) The Institutional Level Boarding House Committee mentioned in Sub-Rule-(3) of Rule-4, shall be constituted by a Notification of the Sub-Divisional Officer for all Boarding Houses within his jurisdiction, in consultation with the SDTWO or Head of the Institution(s).

5. APPLICATION FOR ADMISSION AND STIPEND:

(1) Application for admission into a Boarding House and for stipend shall be made by a student in the prescribed form given in appendix "A" to the Rules and shall be submitted to the Head of the Institution duly countersigned by the parent or guardian of the student(s).

(2) The Head of Institution(s) shall place the application before the Boarding House Committee(s) constituted under Sub-Rule-(4) or Rule-(4), for selection under Rule-6 of this Rule.

6. MODE OF SELECTION:

(1) The Head of Institution shall carefully examine the application(s) submitted to him under Rule-5 (1) with respect to the eligibility of the student for admission to Boarding House and shall place such application(s) with his comments before the Committee for due consideration for admission.

(2) The Committee referred to in the Sub-Rule 4 of Rule-4 shall, in a meeting convened for the purpose, examine the application(s) and subject to the availability of seats in the Boarding House(s) and other provisions of these Rules, make selection of students for admission to Boarding House and for sanction of stipend to them in order of merit, provided that in making the selection of students for admission to a Boarding House and for sanction of stipend economic condition shall get preference.

(3) The Committee shall forward a list of the eligible students mentioning address and other particulars, to the S.D.O., Director, Tribal Welfare and Sch. Castes Welfare, as the case may be, with a copy to the Director of School Education.

(4) The Sub-Divisional Officer, on receipt of such list shall place the recommendation of Boarding House Committees referred in the Sub-Rule-4 of Rule-4, for approval of the Sub-Divisional Devel Committee.

(5) The Sub-Divisional Level Committee referred to in Rule-4 (1) shall formally approve the recommendation of Institutional Level Boarding House Committee and shall intimate such approval to the Head of Institution.

(6) Student(s) selected by the Committee under these Rule-6 (2) shall be admitted to Boarding House(s) and shall be entitled to stipend.

7. MODE OF RENEWAL OF STIPEND:

(1) Stipend sanctioned to a student under Rule-6 (6) shall be renewed year after year so long as the student is promoted to next higher class and show good conduct in the Boarding House.

(2) The Head of Institution, at the commencement of an Academic year, shall submit before the Boarding House Committee in the meeting to be convened for the purpose referred to under Sub-Rule-(2) of Rule-6, a statement of existing boarders who perform satisfactory progress and are in receipt of stipend with his comment about the fitness of boarders, for renewal or sanctioned of stipend.

(3) The students who fail to secure promotion to the next higher Class will be granted boarding house stipend for one more year in the same Class.

(4) As soon as the approval of the Boarding House Committee is obtained, the Head of the Institution shall prepare a statement of renewal cases together with newly admitted cases and submit it to the S.D.O. in the manner provided in Sub-Rule 3 of Rule-6.

(5) The Sub-Divisional Officer shall place the statement referred in Sub-Rule (4) of Rule-7, before Sub-Divisional Boarding House Committee which will accord formal approval with an intimation to all concerned.

8. ENTITLEMENT OF STIPEND :

(1) Every boarder shall be entitled to stipend for the actual number of days of his/her stay in the boarding house subject to a maximum of 322 days or for the number of days as notified by the Tribal Welfare and S.C. Welfare Department, in the Academic Year.

(2) Every boarder shall be entitled to stipend at the rate notified from time to time by Tribal Welfare Department for S.T. Boarders and by S.C. Welfare Department for S.C. Boarders.

9. SANCTION AND DISBURSEMENT OF FUND :

(1) The Tribal Welfare and Sch. Castes Welfare Department shall sanction and place the stipend to the D.D.Os. of the School to which the Boarding Houses are attached, or to any other D.D.Os. as decided by the respective Department for drawal and disbursement.

(2) The Head of the Institutions/D.D.Os. with whom the stipend amounts are sanctioned and placed shall draw the stipend and arrange disbursement to boarders.

(3) The Head of Institution shall maintain a separate account as regards drawal and disbursement of stipend.

10. DISCONTINUATION AND SUSPENSION OF STIPEND :

(1) The Head of the Institution shall suspend the disbursement of stipend to a student who has been expelled for violation of Rule-II provided that at expulsion of boarder shall be made as and when adverse report is received from the Boarding House Superintendent and subject to the approval of the Sub-Divisional Officer.

(2) The Boarder expelled under Rule-10(1) may be re-admitted at any time by the Head of the Institution with the approval of the Sub-Divisional Officer.

11. MAINTENANCE OF DISCIPLINE INSIDE THE BOARDING HOUSE :

(1) It shall be the responsibility of the Head of Institution to enforce routine for boarders as prescribed at Sub-Rule (6) of this Rule.

(2) There shall also be one Register maintained by the Superintendent of Boarding House, where in all particulars of the boarders shall be recorded.

(3) The Superintendent of the Boarding House shall maintain an Inspection Register where in all observations of the Inspecting Officers shall be recorded.

(4) The Head of the Institution shall ensure display of the Routine for the boarders at a prominent place as referred to in Sub-Rule-(1) of Rule-11.

(5) The Boarders shall be bound to comply with the routine referred to in Sub-Rule-(1) of Rule-11.

(6) The routine for the boarders referred to at Sub-Rule-(1) of Rule-11 shall generally be as follows :—

MORNING BEFORE SCHOOL PERIOD.

- (a) 5-30 A.M. to wake up from bed.
- (b) 5-30—6-30 A.M. for toilet, brushing etc.
- (c) 6-30—7-30 A.M. for breakfast.
- (d) 7-30—9-30 A.M. study hours.
- (e) 9-30—10.00 A.M. lunch time.

EVENING AFTER SCHOOL PERIOD.

- (f) 5—6-30 P.M. Games & Sports.
- (g) 6-30—7-30 P.M. Dinner.



(i) 9-30—10-30 P.M. Optional study hours.

(j) Saturday afternoon—Cleaning of hostel campus.

(7) No boarder shall be allowed to go home, except twice in a month, during School Session without prior approval of the Head of Institution. Provided that the Head of the Institution shall consider the petition of boarders on the ground of medical treatment or other compelling circumstances.

(8) No outsider shall be allowed, in any circumstances, inside the Boarding House.

(9) A Register shall be maintained by the Superintendent of Boarding House showing movement of the boarders outside the hostel and the register shall be always made available inside Office Room of Hostel.

(10) The Boarding House Superintendent also shall maintain other books and registers as he may be required to maintain.

13. APPOINTMENT, REPLACEMENT AND RESPONSIBILITY OF THE BOARDING HOUSE SUPERINTENDENT :

(1) The S.D.O. (Chairman) of the Sub-Division shall appoint the Superintendent of each Boarding House in consultation with the Head of Institution by a Notification.

(2) The S.D.O. shall also replace the Superintendent of Boarding House as and when necessary after consultation with the Head of the Institution.

(3) The Boarding House Superintendent shall be accountable to the Headmaster and the Boarding House Committee(s).

(4) The Boarding House Superintendent shall be responsible for proper functioning of the Boarding house and maintenance of order and discipline therein.

13. MANAGEMENT OF MESS :

(1) No boarder shall be allowed separate arrangement of fooding. There shall be a common arrangement of the boarders mess.

(2) The Head of Institution in consultation with the Hostel Superintendent shall constitute one Mess Committee with minimum of five boarders. This Mess Committee shall decide the Manu and Superintendent of the Boarding House is responsible for maintaining the mess and procurement of all food materials.

(3) The Superintendent of the Boarding House will procure all the food and other items by calling a local tender at the beginning of the year. Comparative chart of responsive bids will be prepared and placed to the Head of the Institute for approval.

(4) The Boarding House Superintendent can terminate the supply order on any justified ground and at any time with the approval of the Head of the Institution.

(5) A register will be maintained separately for daily issue and daily receipt, if any from the supplier(s) for all food and other items.

14. POWER TO RELAX THE PROVISION OF THESE RULES :

Whenever the State Government is of opinion that it is necessary and expedient so to do, it may, by order relax any of the provisions of these Rules.

15. REPEAL AND SAVING :

(1) The Tripura Boarding House (Admission and grant of stipend to Sch. Tribes and Sch. Castes stipend) Rules, 1983 are hereby repealed.

(2) Not-with-standing such repeal anything done, approved, stipend granted, order issued, committee formed, accounts maintained, amounts drawn and disbursed under the Rules and now repealed, shall be deemed respectively to have been done, approved, granted, issued, formed, maintained, drawn and disbursed under these rules.

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for Scheduled Tribes,
Government of Tripura.